

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the **16th** day of **September**, 2005

HON'BLE MR. S.C. CHAUBE, MEMBER- A.

Original Application No. 751 of 2004

Balak Ram, S/o Late Tilak Ram
R/o Vill. Niyamatpur Dhilawali,
P.O- Paithan, Distt. Farrukhabad.
.....Applicant

Counsel for the applicant : Sri R. Trivedi

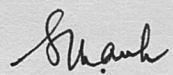
V E R S U S

1. Union of India through Secretary,
M/o Finance, New Delhi.
2. Chief Commissioner, Central Excise
and Customs, Tulsi Ganga Minar,
19- C, Vidhan Sabha Marg, Lucknow.
3. Commissioner, Central Excise,
Central Revenue Building,
Bir Chand Patel Path, Patna (Bihar).
4. Commissioner, Central Excise
and Customs, 143, New Baradwari,
P.O. Sakchi, Jamshedpur.
5. Pay and Accounts Officer,
Central Excise, Central Revenue
Building, Birchand Patel Path,
Patna, (Bihar).Respondents

Counsel for the respondents : Sri Saumitra Singh

O R D E R

The applicant has filed this O.A seeking direction to respondent Nos. 2 to 5 to pay pensionary benefits like pension, gratuity, amount of insurance, commuted value of pension by 40%, amount of leave salary and short GPF. He has also prayed for direction to respondents to

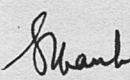


pay him increments from 1991 to 1997 and arrears of salary on account of fixation of pay after promotion and salary from 06.05.2002 to 14.05.2002.

2. Briefly, the facts are that the applicant joined as Inspector, Central Excise and Customs, Jamshedpur on 08.01.1979. He was promoted as Superintendent Group 'B' on 21.04.1997. On 06.02.2002, the applicant applied for voluntary retirement after completing 29 years of service. The respondent No. 3 accepted the request of the applicant on 09.05.2002. Thereafter, the Assistant Chief Accounts Officer sent a letter on 03.06.2002 to the applicant to submit his pension papers. Meanwhile the respondents paid Rs. 20,000/- to the applicant towards short GPF.

3. After hearing both counsel for parties, I am of the view that the present O.A can be disposed of with direction to the respondents to decide the case of leave of the applicant within stipulated period.

4. The O.A is disposed of accordingly with direction to applicant to file a fresh representation to respondent No. 2 alongwith copy of this order within a period of 15 days from the date of communication of this order. The respondent No. 2 shall consider and decide the representation of the applicant, if so filed, within a period of five months by a reasoned and speaking order under intimation to the applicant. No costs.


MEMBER- A.

/ANAND/